

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 3**  
**(IB)-192(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Jamvant Estates Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 24.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**JUSTICE SHRI P.K SAIKIA,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Atul Sharma, Mr. Aditya Vashisth, Advs.

For the respondent

Ms. Manisha Chaudhary, Mr. Mansumyer Singh,  
Advs. for CD.

**ORDER**

Notice of the petition.

Mr. Mansumyer Singh, learned counsel appearing for respondent accepts notice. A copy of the complete paper book has been handed over to her.

Reply be filed within ten days' with a copy in advance to the counsel for the petitioner. Learned counsel for the respondent may also file his vakalatnama & board resolution authorising him to appear passed by the corporate debtor along with the reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.02.2019.



**(M. M. KUMAR)**  
**PRESIDENT**

24.01.2019



**(P.K SAIKIA)**  
**MEMBER (JUDICIAL)**